

by Government for poverty alleviation programmes during the Eighth Five Year Plan period?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) to (d) As part of the exercise for formulating the Eighth Five Year Plan where tackling poverty would be a major concern, the Planning Commission is taking stock of the poverty situation in the country at the end of the Seventh Plan. The new strategy is expected to concentrate on poverty alleviation through accelerated and disbursed employment generation, along with a more effective and better targeted provision of basic services to vulnerable groups. Details in respect of outlays for particular programmes would be incorporated in the Plan document.

**Jobs to the Dependents of IPKF
Personnel killed in Sri Lanka**

57. SHRI SANTOSH BAGRODIA: Will the PRIME MINISTER be pleased to state what is the number of families of IPKF personnel killed in Sri Lanka whose dependents have been provided with jobs and the total compensation paid to them?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): About 500 dependents of IPKF casualties in Sri Lanka have been offered jobs by various Government departments, Public Sector Undertakings etc. The total pensionary benefits paid to the families of IPKF personnel killed in Sri Lanka is to the tune of Rs. 3.70 crores upto February, 1990.

**Settlement of Old Family Pension
Cases of Government Employees**

58. SHRI BHUBANESWAR KALITA: Will the PRIME MINISTER be pleased to state

(a) whether it is a fact that some old family pension cases relating to deceased Government servants who had expired in 1957 or 1953 are still pending settlement by Government;

(b) whether some representations have recently been received in this regard from the widows concerned; and

(c) if so, what steps Government propose to take to settle those cases on priority basis to alleviate the hardships to the widows of the deceased Government servants?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) to (c) The benefit of family pension under the Family Pension Scheme, 1964 was extended w.e.f. 22-9-1977 to such widows as were not earlier eligible, only in terms of a Government Order issued on 18.6.1985 in implementation of a Supreme Court judgement. For the grant of family pension, the eligible widows are required to apply directly to the Heads of Office in which the deceased Government servants had served, and who are located throughout the country and are authorised to sanction such pension. As pension administration is decentralised, information about details of cases pending settlement is not centrally maintained. Any representation received in this regard is forwarded to the administrative authority concerned with advice to settle the case promptly.

**Government's Policy regarding agents in
Defence deals**

59. SHRI PAWAN KUMAR BAN-SAL: Will the PRIME MINISTER be pleased to state:

(a) whether it is the policy of the Government India not to involve agents in defence deals; and

(b) if so, when this policy was formulated and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA). (a) and (b) That the Services of Indian agents should be dispensed with to the extent possible has been the policy of the Ministry of Defence from as early as September, 1977. A comprehensive review of the policy concerning the employment of Indian agents by foreign suppliers was completed in 1989, and instructions applicable to all Government Departments were issued by the Ministry of Finance on 31st January, 1989. Supplementary instructions pertaining to all Departments of Ministry of Defence, the three Services, the Coast Guard and all the subordinate agencies and organisations under the administrative control of the Ministry were issued on 17th April, 1989.

Representations by College Teachers of Chandigarh regarding pay and Allowances

60. SHRI PAWAN KUMAR BANSAL: "Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Chandigarh College teachers have made several representations against change in their pay and allowances which has adversely affected them;

(b) if so, what are the details thereof; and

(e) what action has been taken in the matter so far?

THE MINISTER OF STATE, IN THE MINISTRY OF SCIENCE AND TECHNOLOGY WITH ADDITIONAL CHARGE, OF THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M. G. K. MENON): (a) Yes, Sir.

(b) and (c) The Chandigarh College teachers have been sanctioned revised UGC pay-scales w.e.f. 1-1-1986 with local allowances (HRA and

CCA) on Central Government rates. The teachers have demanded that they may be allowed pay scales and local allowances at Punjab Government rates. While the UGC pay scales and the Punjab pay scales are the same local allowances of the State are higher than the Central rates. The demand, of the teachers for higher local allowances at Punjab Government rates has been examined and found unacceptable on the ground that these allowances have to be on uniform basis for all U.T. employees in Chandigarh.

Non-Implementation of Selection Grades to private-managed Government Aided College Teachers in Chandigarh

61. SHRI PAWAN KUMAR BANSAL; Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that more than 700 teachers working in Private-Managed Government Aided Colleges in Chandigarh are entitled to senior and selection grades;

(b) if so, what are the reasons for not releasing these grades; and

(c) whether Government have moved in the matter and if so, by when such grades are likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M. G. K. MENON): (a) No, Sir.

(b) and (c) Chandigarh Administration have issued orders on 26-2-90 for revising the pay scales of teaching personnel of the Government and Government aided colleges of the Union Territory Administration applicable from 1-1-1980. For grant of